NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV

18. IA 05/2023
In
C.P. (IB)/1170(MB)2021

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **06.03.2023**

Name of the Parties: Liv Smart Welfare Association
Vs
D. K. Realty (India) Private Limited

SECTION 19(2) OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. None present on behalf of the Applicant/RP. None present on behalf of the Respondent No.1 & 2. Mr. Karl F. Tamboli, Ld. Counsel for the Respondent No.3 present.
2. Ld. Counsel for R3 submits that they have resigned from the post of Director before the commencement of CIRP in this case.
3. The RP is directed to produce the list by way of additional affidavit what are the documents required from the Suspended Board for smooth functioning of the CIRP.
4. List this matter on **19.04.2023**.

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

/NP/